### **GOVERNMENT OF INDIA**

## MINISTRY OF LAW AND JUSTICE

## **DEPARTMENT OF LEGAL AFFAIRS**

## LOK SABHA

## **UNSTARRED QUESTION NO. 1680**

#### TO BE ANSWERED ON WEDNESDAY, THE 13<sup>TH</sup> FEBRUARY, 2019

# Integrated Legal Division

## **1680.** SHRI DINESH TRIVEDI:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Ministry seeks to create an integrated legal division;
- (b) if so, the details thereof and the reasons therefor;
- (c) the details of the clubbing of Ministries in the proposed plan and the reasons for clubbing the Ministries in the said manner; and
- (d) the challenges that might arise in the implementation of the proposed plan and the steps being taken to remedy the same?

# ANSWER

# MINISTER OF STATE FOR LAW AND JUSTICE AND CORPORATE AFFAIRS

# (SHRI P P CHAUDHARY)

(a)&(b): A proposal has been prepared to set up Integrated Legal Divisions (ILD). As part of the ILD Scheme, appropriate Officers will work in Ministries/Departments and clusters thereof, to facilitate the Ministries/Departments on the issues which are generally referred by them to the Ministry of Law & Justice for legal opinion, vetting etc.

- (c) The ILD scheme envisages clustering of Ministries/Departments, based upon their geographical location and work load for deployment of ILS officers and legal support staff, into major and minor groups – major groups being headed by an officer of the level of Joint Secretary and minor groups by an officer of the level of Director.
- (d) No major challenges are foreseen in this regard except routine administrative issues that can be taken care of adequately in due course on their merits.